

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:136

ANSWERED ON:13.03.2012

INVOLVEMENT OF ILLEGAL BANGLADESHIS IN CRIMES

Bais Shri Ramesh; Kanubhai Patel Jayshreeben; Mahato Shri Narahari; Pandurang Shri Munde Gopinathrao; Rama Devi Smt. ; Roy Shri Nripendra Nath; Vasava Shri Mansukhbhai D.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether illegal Bangladeshis are posing a threat to the internal security of the country and are also involved in heinous crimes;
- (b) if so, the details of such cases reported during each of the last three years and the current year, State-wise;
- (c) whether the Central Bureau of Investigation (CBI) has received any list of Bangladeshi criminals from Interpol;
- (d) if so, the details thereof and the action taken thereon; and
- (e) the steps taken by the Government to curb the nefarious activities of illegal Bangladeshis including measures to detect and deport them?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): Instances of violation of the law and involvement in illegal activities by some Bangladeshi nationals have been reported. Registration of cases and action thereon comes within the purview of police stations and State Governments/ Union Territory Administrations concerned. Statistical data of this nature is not centrally maintained.

(c) & (d): As per information available, Interpol wing of the Central Bureau of Investigation had received a list of six wanted criminals, who are alleged killers of Sheikh Mujibur Rahman. Appropriate action, including issuing Look Out Circulars against these six persons, was taken.

(e): Law enforcement agencies maintain a strict vigil on the activities of foreigners, including Bangladeshi nationals, in the country and take appropriate action. Central Government is vested with powers to deport a foreign national under section 3(2)(c) of the Foreigners Act, 1946. These powers to identify and deport illegally staying foreign nationals, including Bangladeshi nationals, have also been delegated to the State Governments/ UT Administrations. Detection and deportation of such illegal immigrants is a continuous process. A revised procedure for detection and deportation of illegal Bangladeshi immigrants was communicated to the State Governments/ Union Territory Administrations in November, 2009, which was partially modified in February, 2011. The procedure includes sending back then and there, the illegal immigrants who are intercepted at the border while entering India unauthorisedly.